## AMENDMENT OF INDUSTRIAL DISK ris ACT

- \*144. SHRI SANDA NARAYANAV'PA! \VilltlicMJuisi«:i-or LABOUR AND REHABILITATION/ अम और प्रवास मंत्री be pleased to state:
- (a) whether it is under consideration of Government to bring forward a bill before Parliament in its current session to amend the Industrial Disputes Act to include in the definition of "worker" the persons drawing a salary.up"to Rs. 1,600-as recommended by the Gokhale Commission; and
  - (b) if not, the reasons therefore?

THE MINISTER OF LABOUR AND REHABILITATION/श्रम और पुनर्वास मंत्री (SHRI R. K. KIIADILKAR): ^a) and (b) Action has already been initialed, in the light of the conclusions of the 29th Session of the Standing Labour Committee, to amend the Industrial Disputes Act to increase the present limit of Rs. 500/—.provided for in the Act for the coverage of supervisory personnel, and also to fix a uniform wage ceiling for them and other workmen, skilled, unskilled, etc. However, it may not be possible to introduce a Bill in the House in the current session of Parliament.

## MALPRACTICES IN HINDUSTAN STEEL

\* 145. SHRIMATI YLMAL PUNJAB DESHMUKH : SHRI B. S. SAVNEKAR SHRI A. G. KULKARNI : SHRI VITHAL CADCIL :

Will the Minister of STEEL AND MINES,/
seum are unit be pleased to refer to
the reply to Starred Question No. 282 given in
the Rajya Sabha on the 30th July, 1971 and state
:

- (a) whether lie has seen the press reports tp the effect that the disposal of slag was not in the interest of the Hindustan Steel and that certain malpractices in disposal had taken place; and
- (b) if so, the parties to whom the slag had been contracted and the steps taken to rectify the agreements?

HIE MINISTER OE STEEL AND MINES/ **Letta art art** (SHRI S. MOHAN

KUMARAMANGALAM): (a) No press
reports have specifically come to Government
notice in relation to the arrangements for
disposal of slag by Hindustan Steel Ltd.
mentioned in reply to Rajya Sabha Starred
Ouestion No. 282 answered on Mill July, 1971.

(b) In view of the reply to part (a) above, the question of rectifying the agreements does not arise. The names of parties with whom agreements have been concluded or to whom a Letter of Intent has been issued are already contained in the reply to Rajya Sabha Starred Question No. 282 answered on 30th July, 1971.

## EXPENDITURE OS DELEGATIONS SENT ABROAD ON BANGLA DESII

\*146 SHRI SALIL KUMAR GANGUL1: Will the Minister of EXTERNAL AFFAIRS; বিবৈষ মনী be pleated to state the total amount of foreign exchange and other expenditure incurred on Delegations and special Missions sent abroad on Bangla Desh issue during the last six months?

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS; GHAL SINGH): The total expenditure was Rs. 5.46 lakhs approximately of which Rs. 1.72 lakhs was in foreign exchange.

## I MI'LEMENTATION OF INDO-CEYLON PACT

- \*147. SHRI B. V. ABDULLA KOYA : Will the Minister of EXTERNAL AFFAIRS/
- (a) the progress made so jar in regard to the implementation of Indo-Ccylon pact;
- (b) how many persons ha\c so far arrived in India from Ceylon under this pact; and
- (c) how many Indians have been given Ceylonese citizenship under the Pact?

THE DEPUTY MINISTER IN THE MINISTRY OF CYTERNAL AFFAIRS/ (SHRI SURENDRA PAL SINGH) i (a) Following the completion